Central Administrative Tribunal Principal Bench, New Delhi

O.A. No.2227/2015

Friday, this the 3rd day of August, 2018

Hon'ble Mr. K.N. Shrivastava, Member (A) Hon'ble Mr. S.N. Terdal, Member (J)

Dhanraj Singh Age 32 years PGT (English) (Code 132/12, 167/14 PGT (English) Male) s/o Sh. Nafe Singh r/o VPO Puthi (Saman) Tehsil-Hansi, Distt. Hisar Haryana

..Applicant

(Mr. Vaibhav Gaumt, Advocate for Mr. Gyanendra Singh, Advocate)

Versus

- The Chairman
 Delhi Subordinate Services Selection Board
 Govt. of NCT of Delhi
 FC-18, Institutional Area
 Karkardooma, Delhi 110 032
- 2. The Secretary
 Delhi Subordinate Services Selection Board
 Govt. of NCT of Delhi
 FC-18, Institutional Area
 Karkardooma, Delhi 110 032
- 3. Dy. Secretary (CC-I)
 Delhi Subordinate Services Selection Board
 Govt. of NCT of Delhi
 FC-18, Institutional Area
 Karkardooma, Delhi 110 032

..Respondents

(Ms. Neetu Mishra, Advocate for Mrs. Rashmi Chopra, Advocate)

ORDER (ORAL)

Mr. K.N. Shrivastava:

This O.A. was filed more than three years back. Despite repeated directions to the applicant, a copy of the O.A. has not been furnished to the respondents. In this regard, we refer to our earlier

orders dated 01.12.2016, 14.02.2017, 12.05.2017, 24.08.2017, 22.09.2017, 14.11.2017, 31.01.2018, 19.03.2018 and 21.05.2018. Today also, the main counsel for applicant is not present. Request for adjournment is being made by the proxy counsel.

2. From the history of this case, we are convinced that the applicant has exhibited complete lackadaisical approach in prosecuting this case and he does not appear to be serious. Hence, we dismiss this O.A. on the ground of non-prosecution.

(S.N. Terdal) Member (J)

(K.N. Shrivastava) Member (A)

August 3, 2018 /sunil/